NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH**

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 29/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/184/2016

NAME OF THE PETITIONER(S)

: Venkatraman Shivkumar

NAME OF THE RESPONDENT(S)

: M/s Then India Energy Private Limited & 13 others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

A RENGORD

2. KAVITHA BALAN 3. J. PACH YAPPAN 4. K.RAMASAMY

F2+ R3

RL & Ru

Course for Petitioned

ORDER

Counsel for petitioner present. Counsels for R1, R2 & R3 and R4 & R11 are present. No representation on behalf of R5, R6, R12 & R13. Counsel for petitioner stated that he has sent notice to R7, the proof of service of which is awaited. It is observed that on the last date of hearing on 24.10.2016 also, there was no representation on behalf of R5, R6, R12 & R13. It appears that they are not interested to proceed in the matter. In the circumstances, they are set ex parte. Counsel for R2 & R3 is filing counter today and the same is desired to be adopted by R1, R2, R4 & R11 by filing memo. Put up on 02.01.2017 at 10.30 A.M.

(Ch. Md. Sharief Tarig) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)